

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited

Petitioner : Koppal II Gadag n Transmission Limited.

Respondents : Central Transmission Utility of India Ltd. (CTUIL) and Ors.

Petition No. 64/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Chid Corporation of India Limited)

Petitioner : Koppal II Gadag II Transmission Limited (KGTL)

Respondents : Central Transmission Utility of India Ltd (CTUIL) and Ors.

Date of Hearing : **27.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Mani Kumar, KGTL
Shri Rohit Jain, KGTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed seeking adoption of the transmission charges for Inter-State Transmission System for “Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A&B) and Gadag-II (Phase-A) in Karnataka” (‘the Project’) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that pursuant to being declared as a successful bidder in a tariff based competitive bidding process, Power Grid Corporation of India Limited (PGCIL) acquired the Petitioner Company/ Transmission Service Provider on 26.12.2023. He further added that the Petitioner was required to file present Petitions within five days thereof. However, there has been a delay of 8 days due to a delay in reflecting the filing fees status and urged the Commission to

condone the same. He also stated that the Petitioner is in process of changing the name of company and will place the relevant details by way of the additional affidavit pursuant to such change.

2. In response to a specific query of the Commission regarding the status of the recommendations of CTUIL, the representative of the Petitioner submitted that CTUIL has submitted its recommendations dated 29.1.2024 for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. In response to the further query of the Commission regarding the issues of mismatch, the representative of Respondent, CTUIL submitted that as of now there is no issue of mismatch and CTUIL will place the relevant details of generation/ generating stations.

The Respondent No.25, Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), pointed out that no relevant details, as required under the Central Electricity Regulatory Commission (Grant of Regulatory Approval for the execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, in particular Regulation 3(1) thereof, have been furnished and hence, the Commission may call for such details. Learned counsel further sought liberty to file a reply in the matter.

3. After hearing the representative of the Petitioner and CTUIL and the learned counsel for Respondent TANGEDCO, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) Petitioner to clarify on an affidavit, within a week, the reason for not publishing its application in Form-II on its website in the Vernacular language of the State of Karnataka, as the project is situated in the State of Karnataka.

(c) CTUIL to file on affidavit within a week the status of the connectivity granted to the generators at both of the sub-stations Koppal-II and Gadag-II along with ATS.

(d) Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. The Petitions will be listed for hearing on **20.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)